

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 18

C.P. (IB)/656(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **INTERNATIONAL COATINGS COMPANY V/s
KKB PROPERTIES PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv Manoj Mishra for the Respondent present through VC.

Both the parties submit that the matter has been settled and placed on record a consent term aggregated on 27th February 2024. The Settlement amount is Rs.50 lacks. Accordingly, C.P. (IB)/656(MB)2023 is **dismissed** as **withdrawn**.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh